

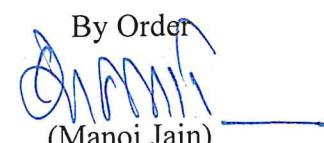
OFFICE ORDER

SUBJECT: DIRECTIONS FOR DELHI DISTRICT COURTS.

The Hon'ble Administrative and General Supervision Committee has been pleased to direct that wherever possible, the hybrid hearing be also conducted in District Courts. Considering the fact that the infrastructure for facilitating hybrid hearing is not completely in place in the District Courts, the following steps be taken, so as to avoid crowding in District Courts: -

- (i) The physical presence of the parties may not be insisted upon by the Judicial Officers unless it is unavoidable.
- (ii) The advocates/parties/witnesses, seeking adjournment, particularly on account of health condition, old age, for taking care of other family members etc. be suitably accommodated.
- (iii) All the Principal District and Sessions Judges and Principal Judges, Family Courts shall take appropriate measures to (a) regulate entry of the litigants and other stakeholders in the Court Complex; (b) create, if not already in place, sufficient place for sitting for them; (c) ensure regular deep cleaning and sanitization of the respective court-complexes and Lawyers' Chambers Blocks and; (d) ensure strict adherence by all concerned to the norms of social distancing and all other Covid-19 protocols, guidelines, directions, etc. issued by the Government of India, Government of NCT of Delhi and this Court from time to time.

The President and Secretary of the respective District Court Bar Association(s) are requested to extend full cooperation to the District Court Administration and shall also issue suitable directions in order to ensure that there is no crowding in the lawyers' chambers as well. The Advocates may also advise their clients not to visit the court unless their physical presence has been directed by the Court.

By Order

(Manoj Jain)
Registrar General

Endst. No.158-189/RG/DHC/2021

Dated: 19.03.2021

Copy forwarded for information & necessary action, if any, to:-

1. The Secretary General, Supreme Court of India, New Delhi
2. The Registrar Generals of all the High Courts in India.
3. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi
4. All Principal District & Sessions Judges, Delhi.
5. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi, with the request to circulate the Office Order to all the Principal Judges, Family Courts.
6. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi
7. The Secretary, Bar Council of India, New Delhi
8. The Secretary, Bar Council of Delhi, New Delhi
9. The Secretary, Supreme Court of India Bar Association, New Delhi
10. The Secretary, Delhi High Court Bar Association, New Delhi
11. The Member Secretary, Delhi Legal Services Authority (DLSA), Patiala House, New Delhi.
12. The Member Secretary, Delhi High Court Legal Services Committee, Delhi High Court.
13. The Commissioner of Police, Delhi Police, Delhi.
14. The Director (Academics), Delhi Judicial Academy, Delhi.

15. The Director of Prosecution, CBI, Block No. 3, II Floor, CGO Complex, Lodhi Road, Delhi.
16. The Director of Prosecution, Directorate of Prosecution, Tis Hazari, Delhi.
17. The Director General Narcotics Control Bureau, West Block, I Wing-5, Sector- 7, R.K. Puram, Delhi.
18. The Superintendent Jail, Tihar/Rohini/Mandoli, Delhi.
19. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
20. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
21. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
22. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
23. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
24. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
25. Joint Registrar-cum-Secretary to Hon'ble the Chief Justice / All Registrars/ OSDs/ Coordinator (DIAC).
26. All Joint Registrars/Deputy Registrars/Assistant Registrars/Deputy Controller of Accounts/ Assistant Registrar (Library)/Joint Director (IT).
27. The Joint Registrar, Registrar General's Secretariat
28. Private Secretaries to all Hon'ble Judges.
29. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.
30. P.A. to Registrar (IT) with the request to arrange to upload the Office Order on the website of this Court.
31. Copy to be displayed on the Notice Board.
32. Guard file.